

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone. No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 9th October, 2020

- S. O. 308. Whereas, on 14-7-2017 Police Bandipora on a specific information arrested one terrorist of LeT outfit namely Shahbaz Rasool Mir S/O Ghulam Rasool Mir R/O Mir Mohalla Hajin and recovered 01 Pistol, 01 Pistol Magazine, Pistol Rds 04 Nos, Grenade 01 No from his possession ; and
2. Whereas, a case FIR NO. 83/2017 U/S 20, 23 ULA (P) Act, 1967, has been registered in Police Station Sumbal and investigation of the case taken up; and
3. Whereas, during the course of investigation, site plan of place of occurrence and seizure memo of recovered arms/ammunition has been prepared, statements of witnesses acquainted with the facts and circumstances of the case recorded under the relevant provisions of law; and
4. Whereas, during the course of investigation the accused Shahbaz Mir disclosed that he has been affiliated with LeT outfit and has been conspiring to commit subversive activities in the jurisdiction of Police Station Sumbal; and

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of accused in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against the accused as under:-

Sno.	Name of accused	Offence
1	Shahbaz Rasool Mir S/'O Ghulam Rasool Mir R/O Mir Mohalla Hajin	20,23 ULA (P) Act

6. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

7. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for his prosecution under the aforesaid provisions of law

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable U/S 20,23 in the case FIR No. 83/2017 of Police Station Sumbal.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department.

No. Home/Pros/195/2019

Dated: 09 .10.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Govt.
Home Department